

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (CrI.) No(s).2751-2752/2020

(Arising out of impugned final judgment and order dated 17-10-2019 in CRLA No.715/1983 17-10-2019 in CRLA No.605/1983 passed by the High Court Of Judicature At Allahabad)

CHANDRAPAL & ORS.

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(IA No. 129379/2020 - APPLICATION FOR PERMISSION, IA No. 53070/2020 - EXEMPTION FROM FILING AFFIDAVIT, EXEMPTION FROM FILING O.T., GRANT OF BAIL)

Date : 29-04-2022 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE L. NAGESWARA RAO

HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA

For Petitioner(s)

Mr. Basant R., Sr. Adv.
Mr. Vibhav Mishra, Adv.
Mr. Manu Krishnan, Adv.
Mr. Ekansh Bansal, Adv.
Mr. Shashwat Goel, AOR

Mr. B.P. Singh Dhakray, Adv.
Mr. Shakti Singh Dhakray, Adv.
Mr. Kumar Dushyant Singh, AOR

For Respondent(s)

Mr. Vinod Diwakar, AAG
Mr. Shashank Shekhar Singh, AOR
Mr. Rahul Pratap, Adv.
Mr. B.N. Dubey, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

Learned counsel for the petitioners is permitted to file application for bail, if filed, the same shall be listed after ensuing summer vacations, 2022.

(Geeta Ahuja)
Court Master

(Anand Prakash)
Court Master